

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Service Tax Appeal No. 51379 of 2018

(Arising out of Order-in-Appeal No. 08-16(AK)ST/JPR/2017 dated 01.01.2019 passed by the Assistant Commissioner, Central Goods & Services Tax Division, Ajmer)

M/s. Prince Stones Pvt. Ltd.

247, IIIrd Phase, Harmara Road, RIICO Industrial Area
Madanganj Kishankgarh (Ajmer)

.....Appellant

VERSUS

**Commissioner, Central Goods &
Service Tax, Jaipur**

.....Respondent

APPEARANCE:

None for the Appellant

Mr. Harshvardhan, Authorized Representative of the Department

CORAM :

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)

DATE OF HEARING/DECISION: August 30, 2023

FINAL ORDER NO. 51166/2023

JUSTICE DILIP GUPTA

A certificate in Form-IV under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued by the Department towards the full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**